

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-35(ND)/17

**CORAM:**

**PRESENT: DR. V.K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.04.2019.**

**NAME OF THE COMPANY: M/s. Helpline Hospitality Pvt.Ltd.**

**SECTION OF THE COMPANIES ACT: U/s. 9 of IBC Code**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

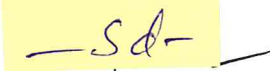
**Present:** Advocate for the petitioner.  
Advocate for the Respondent.

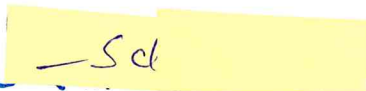
**ORDER**

It is submitted by the ld. counsel appearing for the Ex-Director that clarification in respect of the money availed by the Ex-Director has already been given to the ld. Liquidator.

It would be expedient to afford a personal hearing to the Ex-Director to explain the transactions to the Liquidator. It is therefore being directed that the Ex-Director shall meet the Liquidator in his office at 4 pm on 10.04.2019.

To come up for further proceedings before this Bench on 22.04.2019.

  
**(Dr. V.K. Subburaj)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**